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#### Change in Administrative Control on R.R.Bs

- 3174. SHRI JAGATVIR SINGH DRONA: Will the Minister of FINANCE be pleased to state :
- (a) whether all the regional rural banks are proposed to be placed under the administrative control of NABARD;
  - (b) if so, the details thereof; and
- (c) the steps being proposed to protect the interests of the employees of these banks?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Regional Rural Banks (RRBs) are statutory organisations working under the directions of their own Board of Directors, subject to various policy guidelines of Government, Reserve Bank of India and National Bank for Agriculture and Rural Development (NABARD). There is no proposal to place them under the administrative control of NABARD, NABARD, however, provides refinance to RRBs and also carries out statutory inspections.

(b) and (c). Do not arise.

# Extension in Service to Officials of State Bank of Indore

- 3175. SHRI RADHA MOHAN SINGH: Will the Minister of FINANCE be pleased to state :
- (a) the details of officers of the State Bank of Indore given extension in service after superannuation since 1994 till date:
- (b) whether in more than 50% of these cases, the officers were investigated by the C.B.I on charge of
- (c) whether vigilance clearance was obtained in these cases before granting extension in service;
  - (d) if not, the reasons therefor; and
- (e) the remedial measures the Government propose to take in regard thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (e). The information is being collected and to the extent available will be laid on the Table of the House.

# Compensation to Land Lossers

- 3176. SHRI HANSRAJ AHIR: Will the Minister of COAL be pleased to state :
- (a) whether any complaint has been received about non-payment of compensation amount and not providing jobs to the persons whose lands were acquired for mining by the Western Coalfield Unit of Coal India Ltd;
- (b) if so, the details thereof and the policy of Coal India Ltd. in this regard;

- (c) the number of such cases pending with the Western Coalfield unit; and
- (d) the time by which the compensation amount and jobs are likely to be provided to the affected persons?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) to (d). Information is being collected and will be laid on the Table of the House.

### Voluntary Disclosure Scheme

- 3177. SHRI SATYAJITSINH DULIPSINH GAEKWAD Will the Minister of FINANCE be pleased to state :
- (a) the basic objective of the Volunteer Disclosure Scheme (VDS);
- (b) the extent to which the scheme has been successful in achieving the objectives:
- (c) the amount of black money disclosed under the scheme since its inception;
- (d) whether the Government propose to review the VDS; and
  - (e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). Government had been announcing - from time to time - various voluntary/ Amnesty schemes with the intention of channelising unaccounted money-both Indian and foreign-into the main stream of the economy. These schemes have met with varying degrees of success and apart from their productive use have led to collection of additional taxes in the process.

(d) and (e). There if no such proposal at present.

# Khadi and Village Industries Commission

- 3178. SHRI NARAYAN ATHAWALAY : Will the Minister of INDUSTRY be pleased to state :
- (a) whether Khadi and Village Industries Commission (KVIC) has formulated a scheme for generating employment for two million people in 1996-97 with financial back up by Bank consortium to the extent of Rs. 1,000 crore;
- (b) if so, the details thereof alongwith salient features of the scheme;
  - (c) the funds likely to be allotted, State-wise;
- (d) the details of performance review of schemes sponsored through KVIC in various States during the last three years by standard norms against target set: and
- (e) the details of new schemes proposed to be launched by the KVIC during 1996-97?

THE MINISTER OF INDUSTRY (SHRI MURASO) MARAN): (a) Yes, Sir.